

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1432
ANSWERED ON:22.03.2012
CORRUPTION IN PRIVATE SECTOR
Ramasubbu Shri S.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has any proposal to amend Indian Penal Code (IPC) to curb corruption in private sector;
- (b) if so, the details thereof; and
- (c) the time by which the above proposal is likely to be implemented?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a)to(c): India is a signatory to the United Nations Convention against Corruption (UNCAC). Article 12 of the UN Convention against Corruption relates to corruption in private sector. In order to bring the domestic laws in conformance with the Article 12 of UNCAC, there is a proposal to amend the Indian Penal Code, 1860 to make bribery in private sector a criminal offence. Since Criminal Law and Criminal Procedure fall in the Concurrent List of the Seventh Schedule to the Constitution of India, taking a view on the proposal is subject to receipt of the comments from all the State Governments. No time frame can be fixed in this regard.